12.49 brs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER UTTAR PRADESH
AVAS EVAM VIKAS PARISHAD
ADHINIYAM ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH: Sir, on behalf of Shri Jaganath Rao, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 94 of the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April. 1968, issued by the President in relation to the State of Uttar Pradesh:—
 - (i) The Uttar Pradesh Avas Evam Vikas Parishad (Grant of loans and advances) Rules, 1968, published in Notification No. 14-H/XXXVII-16 (IX)-8-66 in Uttar Pradesh Gazette dated the 20th April, 1968.
 - (ii) The Uttar Pradesh Avas Evam Vikas Parishad (Determination of Rate of Interest and Instalments for Recovery of Expenses of Improvement) Rules, 1968, published in Notification No. 0-304-H/XXXVII-26-HB-65 in Uttar Pradesh Gazette dated the 31st August. 1968.
- (2) A statement showing reasons for delay in laying the Notification at (i) of item (1) above. [Placed in Library See No. LT-2640/68]

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI: I beg to present statement showing Suplementary Demands for Grants in respect of the Budget (General) for 1968-69.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1968, agreed without any amendment to the Deposit Insurance Corporation (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 21st November, 1968.
- (ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1968, agreed without any amendment to the Indian Railways (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 28th November, 1968.

12.50 hrs.

PETITION RE. ESSENTIAL SERVICES
MAINTENANCE BILL

MR. DEPUTY-SPEAKER: Shri George Fernandes.

श्री आर्ज फरनेग्डीज (बम्बई दक्षिण) : मेरा व्यवस्थाका प्रक्त है।

MR. DEPUTY-SPEAKER: Not at this stage. I am not permitting you to do it. If you have any doubts about presentation of the petition, do not present it. You will get that opportunity when the Biil comes up.